

CBI vs Khushi Singh

03/06/2020

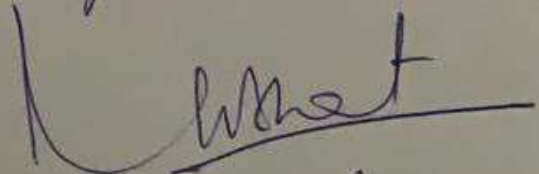
Present :- none.

The case is listed today for pronouncement of judgement. However, an email dt. 02/06/20 has been received from the Ad. counsel for the accused stating that he as well as the accused are unable to appear, both being the residents of U.P.

It is also mentioned in the email that the accused does not have internet connectivity at his native village in Meerut (U.P.) and hence can't appear through videoconferencing also.

Since the accused is unable to appear either physically or through VC, judgement can't be pronounced. Adjourned for pronouncement of judgement to 17/06/2020.

The Attorney is directed to send a copy of this order to the Computer Branch, RADC, for uploading it on the website of the Delhi District Courts.



VIRENDER BHAT  
Spl. Judge (P.C. Act), CBI,  
Rouse Avenue Dist. Court,  
New Delhi.